

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
Court No-II**

Item 4

CP (IB) No. 1/Chd/Hry/2021

Under Section 7, IBC 2016

In the matter of:-

Industries Development Bank of India

...Petitioner/Financial Creditor

Vs

Supreme Infrastructure India Ltd

...Respondent/Corporate Debtor

As the Hon'ble Members of NCLT, Chandigarh Bench (Court No. II), are on official tour on account of colloquium today, the matter is adjourned to 01.12.2023.

Sd/-
Court Officer

November 2, 2023

Mamta